

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**STARRED QUESTION NO. 116
TO BE ANSWERED ON 24.07.2017**

LICENCE FOR STAFFING FIRMS

***116. SHRI SATAV RAJEEV:
SHRIMATI SUPRIYA SULE:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has framed plans for making a national licence mandatory for staffing firms but without any net-worth threshold and if so, the details thereof;**
- (b) whether the Government is also considering to rollout the draft of the amendments to the Contract Labour Regulation and Abolition Act paving the way for new framework for staffing firms and if so, the details thereof;**
- (c) whether the industry has raised apprehensions that the said move would encourage unscrupulous players;**
- (d) if so, the details thereof and the reaction of the Government thereto; and**
- (e) whether any time-frame has been fixed for renewing the licence and if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. *116 FOR 24.07.2017 BY SHRI SATAV RAJEEV AND SHRIMATI SUPRIYA SULE REGARDING LICENCE FOR STAFFING FIRMS.

(a) to (e): Improvement in various labour laws is a continuous process. Amendments in the various labour related laws including the Contract Labour (Regulation & Abolition) Act, 1970 take place only after a process of exhaustive consultation.
